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†ITHE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) There are 27 factories in the organised sector engaged in the manufacture of cosmetics. They are located as follows:—

Name of the State		No.	
1. Maharashtra			15
2. West Bengal			8
3. Tamil Nadu	١	÷	2
4. Kerala			1
5. Karnataka		`	1

(b) Those out of the above which are foreign owned companies or branches of foreign compaines and who have applied under section 29 of Foreign Exchange Regulation Act, 1973 for continuing in this industrial activity can in terms of the guidelines under Foreign Exchange Regulation Act be allowed to continue on conditions including dilution of equity or diversification into items listed in Appendix I of Industrial Licensing Policy of 1973 or into predominantly export oriented items within specified periods.]

Revocation of Emergency in the Company

*490. SHRI NIREN GHOSH:
DR. Z. A. AHMAD:
SHRIMATI PRATIBHA SINHA:
SHRIMATI SUSHILA SHANKAR ADVAREKAR:
SHRIMATI RATHNABHAI
SREENIVASA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to revoke the proclamation of emergency in the country; and

(b) if not, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY: (a) and (b) The question of revocation of the proclamation of emergency is under constant review.

Tax on the Farm Sector

*491. SHRI DEORAO PATIL: With the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission have prepared a scheme for levying a tax on the farm sector; and

(b) if so, what are the details thereof and tentative estimates of revenue, fixed thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) and (b) A statement is laid on the Table of the House.

Statement

The broad lines along which additional taxes could be levied on the farm sector are indicated in the Draft Fifth Five Year Plan. Briefly, it has been suggested that the State Governments could implement the Raj Committee's recommendation for imposing Agricultural Holdings Tax and/or adopt a combination of measures like withdrawal of concessions in land revenue, imposition of surcharge on land revenue at graduated rates, greater use of cesses on commercial crops and the imposition of a betterment levy.

Negotiations with the outlawed Mizo National Front

*492. SHRI SAWAI SINGH SISODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Minister of Mizoram has appealed to the

^[] English translation.

Central Government to start negotiations with the leaders of outlawed Mizo National Front to find a permanent solution to the Mizo problem; and

(b) if so, what action the Central Government have taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI):
(a) During his discussions with some members of the Central Government some time ago, the Chief Minister of Mizoram apprised them of the views of a section of the people of Mizoram that talks chould be held with some leaders of the Mizoram I Front.

(b) Government do not consider that any such talks would be purposeful so long as the Mizo rebels continue their treasonable activities.

Election to the Delhi Sikh Gurdwara Management Committee

*493. SHRI D. K. PATEL: SHRI D. THENGARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the elections to the Delhi Sikh Gurdwaras Management Committee have not been held so far;
- (b) if so, what are the reasons therefor; and
- (c) by when elections are likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA): (a) Yes, Sir.

(b) and (c) In order to remove certain anomalies and deficiencies in the Delhi Sikh Gurdwara Act, 1971, which were likely to create difficulties in the holding of election to the Delhi Sikh Gurdwara Management Committee, the Delhi Sikh Gurdwara (Amendment) Bill, 1974 was passed by the Parliament in September, 1974. It received the assent of the President on the 23rd September, 1974. Subsequent to the com-

ing into force of the said Act, a rule undersection 10 of the Act prescribing manner of deciding any question about the ability of any candidate to read and write Gurmukhi has been notified in the Delhi Gazette (Extra-ordinary) of 7-11-1974. Necessary amondments in the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973 have also been made and notified in the Delhi Gazette (Extraordinary) dated 19-11-1974. The programme for holding the elections is under the consideration of Delhi Administration.

Shri Rama Narang on the Central Board of Film Censors

494. SHRI K. P. SINGH DEO: SHRI LOKANATHA MISHRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the name of the person or authority who had sponsored Shri Rama Narang's name for membership of the Central Board of Film Censors;
- (b) how long did Shri Narang serve on the Board; and
- (c) what are the criteria laid down for such selections?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUIRAL): (a) to (c) Rama Narang was never a member of the Central Board of Film Censors. He was, however, a member of the Advisory Panel of the Board in Bombay. The Advisory Panels are constituted to assist the Board in the certification of films coming before the Board for censoring in terms of the Cinematograph Act, 1952 as there is a provision in the Act for drawing up Advisory Panels of the persons from various walks of life.

He was nominated to the Advisory Panel in Bombay on 11th February, 1971, and has since been removed from this membership.